

**Central Administrative Tribunal  
Principal Bench**

**OA-1463/2018**

**New Delhi, this the 12<sup>th</sup> day of April, 2018**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**  
**Hon'ble Mr. Uday Kumar Varma, Member (A)**

Mrs. Kavita Yadav, aged 27 years,  
W/o Sh. Ashok Kumar,  
r/o Vill. Patikra, PO Narnaul,  
Distt. Mahendergarh(Har). ... Applicant

(through Ms. Sonika for Sh. Yogesh Sharma)

Versus

1. Govt. of NCT of Delhi,  
Through the Chief Secretary,  
New Secretariat, New Delhi.
2. The Director of Education,  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi.
3. The Deputy Director of Education (SW-A),  
Govt. of NCT of Delhi,  
C-4, Vasant Vihar, New Delhi-57. ... Respondents

**ORDER(ORAL)**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

The applicant has filed the present OA seeking the following reliefs:

- a) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not engaging the applicant as Guest Teacher w.e.f. 18.1.2018 along with juniors and similarly situated persons is illegal and arbitrary and consequently pass an order directing the respondent to engage the applicant as guest teacher to the post of TGT(Math) for the academic year 2017-18 and for subsequent year also with all the consequential benefits including the arrears of pay and allowances arrears
- b) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant."

2. It is stated by learned counsel for the applicant that the applicant preferred a representation dated 25.01.2018 to The Deputy Director Education (SW-A), (P) which remains undecided till date. Learned counsel for the applicant states that the applicant would be happy and satisfied if a direction is given to the respondents to decide the aforesaid representation of the applicant within a time bound manner.

3. Having heard the learned counsel for the applicant and gone through the facts and circumstances of the case, we are of the opinion that this OA can be disposed of at the admission stage itself by directing the respondents to respond to the representation dated 25.01.2018. Accordingly, the respondents are directed to consider the representation dated 25.01.2018 of the applicant and pass a reasoned and speaking order thereon within a period of two months from date of receipt of a certified copy of this order. The OA is disposed of. It is made clear that nothing has been commented on merits of the case.

**(Uday Kumar Varma)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

/ns/